

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/1132/2021

This the 15th day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Mudasir Ahmad Beigh s/o Ghulam Qadir Beigh, r/o Dreygam Khasipora Khansahaib, Budgam.

.....Applicant

(Advocate:- Mr. Hilal Ahmad Wani)

Versus

1. State of J & K through Commissioner cum Secretary to Govt. Education Department, Civil Secretariat, Srinagar/Jammu.
2. Director School Education, Kashmir.
3. Chief Education Officer, Budgam.
4. Zonal Education Officer, Dreygam Khansahaib Budgam.

.....Respondents

(Advocate: Mr. Sudesh Magotra, Deputy Advocate General)

O R D E R [O R A L]

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

It is submitted by Mr. Sudesh Magotra, D.A.G. appearing for respondents that the applicant was engaged as sweeper on contingency basis i.e. contingent paid worker (for short CPW) vide order dated 30.3.2011 and it is not a civil post. As such, this Tribunal has no jurisdiction to hear the case.



2. Contention of learned D.A.G. has force and it is to be accepted. The post against the applicant was engaged is CPW and is not holding a civil post, as such, it does not fall under the jurisdiction of this Tribunal.



3. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar to be placed before the Hon'ble Bench for further orders.

4. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar on 19.4.2021.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

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